

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 1

CP(IB) No. 244(PB)/2022  
RT CP (IB) No.327/Chd/Pb/2022

**IN THE MATTER OF:**

Presidia Araya Resident Welfare Association ...Petitioner

Vs.

Pioneer Urban Land & Infrastructure Ltd. ...Respondent

**Under Section:** 7, IBC 2016

**Order delivered on 08.05.2024**

**CORAM:**

**SH. UMESH KUMAR SHUKLA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Sahej Mahajan, Advocate

For the Respondent/  
Corporate Debtor : Mr. Anand Chibbar, Senior Advocate with Rajat  
Khanna, Advocate

**ORDER**

As per last order dated 12.03.2024, the short-written submissions on the issue of maintainability have been filed by Ld. Counsel for petitioner vide Diary No.1318/25 dated 23.02.2024. Similarly, Ld. Counsel for respondent has filed additional written submissions vide Diary No.1318/29 dated 01.04.2024. The compendium of judgments has been filed on the point of maintainability by Ld. Counsel for the respondent vide Diary No.1318/27 dated 26.02.2024. Additional Written submissions have been filed by Ld. Counsel for petitioner in the main petition vide Diary No.1318/28 dated 02.04.2024. All are taken on

record. Let the matter be listed before the Regular Bench for arguments including the maintainability of the petition on 03.07.2024. No further opportunity will be given for the arguments.

-Sd/-  
**(UMESH KUMAR SHUKLA)**  
**MEMBER (T)**

-Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja